

DECCAN BEARINGS LIMITED			
Corporate Identification Number: L29130MH1985PLC035747;			
Registered Office: 136, B Wing Ansa Industrial Estate, Saki vihar Road, Sakinaka, Andheri (East), Mumbai, Maharashtra, 400072;			
Contact Number: +91-9223400434;			
Email Address: cs.deccanbearingsltd@gmail.com; Website: www.deccanbearings.in;			
Recommendations of the Committee of Independent Directors ('IDC') of Deccan Bearings Limited ('Target Company') in relation to the Open Offer ('Offer') made by Mr. Satyajit Mishra (Acquirer), to the Public Shareholders of the Target Company under the provisions of Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and Subsequent Amendments thereto ('SEBI (SAST) Regulations').			
Date	Monday, February 24, 2025		
Name of the Target Company	Deccan Bearings Limited		
Details of the Offer pertaining to the Target Company	Open offer being made by the Acquirer for acquisition of up to 5,67,667 Offer Shares, representing 26.00% of the Voting Share Capital of the Target Company, at a price of ₹4.00/- per Offer Share, payable in cash, assuming full acceptance aggregating to a maximum consideration of ₹22,70,668.00/- payable in cash		
Name of the Acquirer and Persons Acting in Concert with the Acquirer	Mr. Satyajit Mishra There is no person acting in concert for this Offer.		
Name of the Manager to the Offer	Swaraj Shares and Securities Private Limited		
Members of the Committee of Independent Directors (IDC)	Sr. No.	Name of the Independent Directors	Designation
	1.	Mr. Sandip Pawar	Chairman
	2.	Ms. Shilpa Parab	Member
	3.	Ms. Aakansha Vaid	Member
	4.	Mr. Nitin Arvind Oza	Member
IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/relationship), if any	1. All IDC Members are Independent Directors and Non-Executive Directors on the Board of the Target Company. 2. IDC Members have not entered into any other contract or have other relationships with the Target Company.		
Trading in the Equity Shares/other securities of the Target Company by IDC Members	IDC Members have confirmed that they have not traded in the Equity Shares of the Target Company from the date of the Public Announcement till the date of this Recommendations.		
IDC Member's relationship with the Acquirer (Director, Equity shares owned, any other contract/ relationship), if any.	None of the IDC Members hold any contract, nor have any direct or indirect relationship with the Acquirer, in their personal capacities.		
Trading in the equity shares/other securities of the acquirer by IDC Members	Since, the Acquirer is an individual, the details of trading in the Equity Shares/other securities of the Acquirer by IDC Member, is not relevant.		
Recommendation on the Open offer, as to whether the offer, is or is not, fair, and reasonable	Based on the review of the Offer Documents issued by the Manager to the Offer on behalf of the Acquirer, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations.The shareholders may independently evaluate the Offer, the market performance of the Equity Shares, and take an informed decision in the best of their interests. Further, the Public Shareholders, should independently review the Letter of Offer dated Monday, February 17, 2025, including the risk factors described therein before taking any decision in relation to this Offer.		
Summary of reasons for the recommendation	IDC Members have taken into consideration and reviewed the following Offer Documents for making the recommendation: a) The Public Announcement dated Tuesday, August 13, 2024 (' Public Announcement '); b) Detailed Public Statement dated Monday, August 19, 2024, in connection with this Offer, published on behalf of the Acquirer on Tuesday, August 20, 2024, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition) and Mumbai Lakshadeep (Marathi daily) (Mumbai Edition) (' Detailed Public Statement '); c) Draft Letter of Offer dated Tuesday, August 27, 2024, filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations (' Draft Letter of Offer '); d) Copy of the Corrigendum to the Public Announcement and the Detailed Public Statement dated Saturday, November 09, 2024, published on behalf of Acquirer on Monday, November 11, 2024, in the Newspapers. (' Pre-offer advertisement cum corrigendum to the detailed public statement proposed ') e) The Letter of Offer along with Form of Acceptance and Form SH-4 dated Monday, February 17, 2025 (' Letter of Offer '); The Offer Price is in terms of Regulation 8(2) of the SEBI (SAST) Regulations.Based on the review of the aforesaid Offer Documents, the IDC Members are of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations.		
Disclosure of Voting Pattern	These recommendations have been unanimously approved by the IDC Members		
Details of Independent Advisors, if any	None		
Any other matter to be highlighted	None		
Terms not defined herein carry the meaning prescribed to them in the Letter of Offer dated Monday, February 17, 2025.			
To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the Regulations.			
For and on behalf of the Committee of Independent Directors Deccan Bearings Limited sd/- Mr. Sandip Pawar Chairman of the IDC (DIN: 05245634)			
Place: Mumbai			
Date: Monday, February 24, 2025			